FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AGMOTEX FABRICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AGMOTEX FABRICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/03/1994
3.	Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17297UP1994PTC016198
5.	Address of the registered office and principal office (if any) of corporate debtor	3/239, Vishnupuri Nawab Ganj, Kanpur, Uttar Pradesh, India, 208002
6.	Insolvency commencement date in respect of corporate debtor	26.10.2026 (Order Received by IRP on 31.10.2026)
7.	Estimated date of closure of insolvency resolution process	29.04.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vishrut Jain IBBI/IPA-001/IP-P-02987/2025-2026/14599
9.	Address and e-mail of the interim resolution professional, as registered with the Board	19/195, Gandhi Road, Baraut, Baghpat, Uttar Pradesh – 250611 Ipvishrutjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	19/195, Gandhi Road, Baraut, Baghpat, Uttar Pradesh – 250611 **cirp.agmotexfabrics@gmail.com**
11.	Last date for submission of claims	14.11.2026 (as order was Communicated to the IRP on 31.10.2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Data not available as on date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Data not available as on date
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Agmotex Fabrics Private Limited on 26.10.2026, order Received by IRP on 31.10.2026.

The creditors of Agmotex Fabrics Private Limited, are hereby called upon to submit their claims with proof on or before 14.11.2026 to the interim resolution professional at the address at entry No. 10, hereinabove.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02.11.2026
Place: New Delhi.

Vishrut Jain
Insolvency Professional
IBBI/IPA-001/IP-P-02987/2025-2026/14599

Vishrut Jain
Interim Resolution Professional
in the matter of Agmotex Fabrics Private Limited
IBBI/IPA-001/IP-P-02987/2025-2026/14599
AFA Valid upto 30-June-2027

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S MEGMA RFID AND LABELS PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	MEGMA RFID AND LABELS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27-01-2015
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, RoC-Kanpur-II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22222UP2015PTC068469
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office A- 4 Phase II Noida, Nepz Post Office, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201305
6.	Insolvency commencement date in respect of corporate debtor	26.10.2026 (Order was pronounced on 26.10.2026 by Hon'ble NCLT, Allahabad Bench in C.P. (IB)/75/ALD/2025 and copy of order received through email on 31.10.2026)
7.	Estimated date of closure of insolvency resolution process	24.04.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Bajaj IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: rbajajip@gmail.com, cirpmegma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: cirpmegma@gmail.com
11.	Last date for submission of claims	13th November, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MEGMA RFID AND LABELS PRIVATE LIMITED** on 26th October, 2026 order was pronounced by Hon'ble NCLT, Allahabad Bench, Prayagraj in C.P. (IB)/75/ALD/2025 and copy of order received on 31/10/2026)

The creditors of **MEGMA RFID AND LABELS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 13th November, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Rajiv Bajaj
IRP of **MEGMA RFID AND LABELS PRIVATE LIMITED**
IBBI/IPA-002/IP-N00276/2017-18/10834
AFA Valid till 31.12.2026

Date: 02.11.2026
Place: Noida

TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Truhome FINANCE

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018
Head Office. Level 3, Wockhardt Towers, East Wing C-2 , G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051
Website: http://www.truhomefinance.in

POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Know as Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security Interest enforcement) rules, 2002 on 29-Oct-2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Know as Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.].

Borrower's Name and Address

Mrs. Anupam Arora W/o Mr. Suman Arora
House No. 15/35, 3rd Floor, Subhash Nagar, West Delhi-110027.
Also at:- House No. I-116,Jawahar Park, I-Block, Garhwali Mohalla, Laxmi Nagar Village-Khureji khas, Illaqa Shahdara, Delhi-110092.
Mr. Suman Arora S/o Sh. Krishan Lal Arora
House No. 61, 3rd Floor, Block-5, Subhash Nagar, West Delhi-110027.
Also at:- House No. 15/35, 2nd Floor, Subhash Nagar, West Delhi-110027.
Also at:- House No. I-116,Jawahar Park, I-Block, Garhwali Mohalla, Laxmi Nagar Village-Khureji khas, Illaqa Shahdara, Delhi-110092.
Ms. Prerna Negi D/o Sh. Mohinder Singh Negi
House No. 15/35, 2nd Floor Subhash Nagar, West Delhi-110027.
Also at:- House No. I-116 ,Jawahar Park, I-Block, Garhwali Mohalla, Laxmi Nagar Village-Khureji khas, Illaqa Shahdara, Delhi-110092.

Amount due as per Demand Notice

Rs.59,22,471/- (Rupees Fifty Nine Lakh Twenty Two Thousand Four Hundred and Seventy One Only) in respect of Loan Account No. SHLHGPRK0004150 as on 07-Apr-2026, and Rs.3,00,903/- (Rupees Three Lakh Nine Hundred and Three Only) in respect of Loan Account No. SULHGPRK0004151 as on 07-Apr-2026
Date of Demand Notice –13-Apr-2026
Date of physical possession – 29-Oct-2026
Date of NPA – 05-Apr-2026

Description of Mortgaged Property

All that part and parcel of the properties bearing No.I-116 (Old No.I-104/A), Ground Floor, and First Floor, Total Area admeasuring 92.80 Sq., Mtr., Out of Rect No. 63, Killa No.19 and 22, Situated at Abadi of Jawahar Park, Presently Known as I-Block, Garhwali Mohalla, Laxmi Nagar in the area of Village-Khureji khas, Illaqa Shahdara, Delhi-110092
Bounded By:-East:- Property No. I-114, West:- Road 20Ft. North:-Part of Plot South:- Enty Gali 14Ft.

Place: Delhi
Date : 29.10.2026

Sd/- Authorised Officer- Truhome Finance Limited
(Earlier Known as Shriram Housing Finance Limited)

DEBTS RECOVERY TRIBUNAL-I, DELHI
4th FLOOR, JEEVAN TARA BUILDING , PARLIAMENT STREET, NEW DELHI-110001

OA NO. 210/2025

IDFC FIRST BANK LIMITED — **APPLICANT**
VS
NEW SHIVA PAINT AND HARDWARE STORE PRASAD — **DEFENDANT**

To

1. **NEW SHIVA PAINT & HARDWARE STORE**
   GROUND FLOOR 417 HANSRAJ COMPLEX NEAR BAKHRI NAWADA ROAD NAWADA KOH FARIDABAD HARYANA-121001
   ALSO AT: HOUSE NO. B335 DABUA COLONY NEAR SHIV MANDIR FARIDABAD, PO FARIDABAD NIT DIST FARIDABAD HARYANA-121001
   ALSO AT: B-582 DABUA COLONY FARIDABAD HARYANA-121001
2. **NEELAM VARSHNEY**
   HOUSE NO. B-335 DABUA COLONY NR. SHIV MANDIR FARIDABAD HARYANA-121001
   ALSO AT : GROUND FLOOR 417 HANSRAJ COMPLEX NEAR BAKHRI NAWADA ROAD, NAWADA KOH FARIDABAD HARYANA-121001
   ALSO AT : HOUSE NO. B-346 DABUA COLONY NEAR SHIV MANDIR FARIDABAD HARYANA-121001
   ALSO AT : B-582 DABUA COLONY FARIDABAD HARYANA-121001
3. **BALKISHAN BHAGWATI PRASAD**
   HOUSE NO. B-335 DABUA COLONY NR. SHIV MANDIR FARIDABAD HARYANA-121001
   ALSO AT: GROUND FLOOR 417 HANSRAJ COMPLEX NEAR BAKHRI NAWADA ROAD NAWADA KOH FARIDABAD HARYANA-121001
   ALSO AT : HOUSE NO. B-346 DABUA COLONY NEAR SHIV MANDIR FARIDABAD HARYANA-121001
   ALSO AT : B-582 DABUA COLONY FARIDABAD HARYANA-121001

Whereas the above-named applicant has instituted a case for recovery of **Rs.28,98,735.20/- (Rupees twenty eight lakhs ninety eight thousand seven hundred thirty five and twenty paisa Only)** against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before the **Ld. Registrar on 04.11.2026** (for further details kindly visit DRT Website. www.tribunal.gov.in **Phone Number: 011-23748473**). Take notice that in case of your failure to appear on the above-mentioned day before this Tribunal, the case will be heard and decided in your absence.

I. **All concerned may attend their cases by hybrid mode (by physical appearance in the Court or through CISCO WEBEX VC Link)**
II. **For online appearance through VC all the Advocates/Litigants shall download the Cisco Webex application/software;**
III. **Meeting ID and Password for the next date of hearing qua cases to be taken by Hon'ble Presiding Officer/Registrar/Recovery Officer-I/and Recovery Officer-II shall be available one day prior to the next date at DRT Official Portal i.e. drt.gov.in under the Public Notice Head.**
IV. **In any exigency qua that, the Advocates/Litigants can contact the concerned official at Ph. No.23748473.**

Given under my hand and seal of the Tribunal on this 29th MAY, 2026.

By Order of this Tribunal

ICICI Bank

ICICI Bank Ltd. Regional Office Jsel Building, Malviya Nagar JLN Marg Jaipur- 302017

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
[See proviso to Rule 8(6)]
Notice for sale of immovable asset(s)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Ltd. will be sold on "As is where is", "As is what is", and "Whatever there is" as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Fajrudeen (Applicant) Reshma (Co-Applicant) A/c No. LBKOT00005458086	Shop No. B-9, Second Floor (Without Right To Roof), Wake-Saiman Plaza, Sabzi Mandi, Kota, Rajasthan 324006 Area - 200 Sq.ft.	Rs. 17,06,341/- As on October 28, 2026.	Rs. 11,50,000/- / Rs. 1,15,000/-	November 13, 2026 From 11:00 A.M To 02:00 P.M	November 26, 2026 From 11:00 AM To 12:00 Noon

The online auction will take place on the website (URL Link-https://BidDeal.in) of e-auction agency ValueTrust Capital Services Private Limited,. The Mortgagors/ Noticee are given a last chance to pay the total dues with further interest till November 25, 2026 before 05:00 PM failing which, this/these secured asset/s will be sold as per schedule.
The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd. Regional Office Jsel Building, Malviya Nagar JLN Marg-Jaipur 302017 on or before November 25, 2026 before 05:00 PM and thereafter they need to submit their offer through the above mentioned website only on or before November 25, 2026 before 05:00 PM. along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Ltd. Regional Office JSEL Building, Malviya Nagar JLN Marg-Jaipur 302017 on or before November 25, 2026 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of "ICICI Bank Limited" payable at Jaipur.
For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact ICICI Bank Limited on 9252097970.
The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4s

Date: November 02, 2026
Place: Agra

Authorized Officer
ICICI Bank Limited

RBL BANK LTD.

RBL BANK apno ka bank

Administrative Office: 1st Lane, Shahpuri, Kolhapur-416001
Branch Office: Unit 14-15, DLF Capitol Point, Baba Kharak Singh Marg, New Delhi -110001.

PUBLICATION OF NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

Notice is hereby given that the under mentioned borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the Credit/Loan facilities obtained by them from the Bank and whose loan accounts have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses.as

Sl. No	Name and Address of the Borrower, Co-Borrower/Guarantors/Mortgagor	Loan Account No.	Details of Properties/ Address of Secured Assets to be Enforced	Date of Notice / Amount Due in Rs.
1.	**M/s JMD Ornaments (Through It's Proprietor Mr. Pawan Yadav(since Deceesed))** 8/128 And 8/ 129, Moti Katra, Hing Ki Mandi Agra, Uttar Pradesh- 282003.	609000651739	"Property Bearing Nagar Nigam No. 8/128 and 8/129, Measuring Area 224.56 Sq. Meter, Situated at Naala Hing Ki Mandi, Kotwali Ward, Tehsil And District Agra, Uttar Pradesh **Bounded As Under:** East: Wall of Said Property And Darwaja, Windows And Drains And Rain Water Pipes Thereafter Gali 3 Feet Wide, West: Other's Property, North: Wall of Said Property And Darwaja, Windows And Drains And Rain Water Pipes Thereafter Gali No. 5 Feet Wide, South: Wall of Said Property And Thereafter 20 Feet Wide Nikas"	**27-10-2026** **Rs. 53,06,053.46/- (Rupees Fifty Three Lakhs Six Thousand Fifty Three and Paise Forty Six Only)** together with interest at contractual rate, (till complete payment) and incidental expenses thereon.
2.	**The Legal Heirs/representative(s) of Pawan Yadav (Since Deceased)** 6/22 Moti Katra Agra Fort Agra, Uttar Pradesh- 282003. **Also At:** The Legal Heirs/representative(s) of Pawan Yadav (since Deceased) Proprietor- JMD Ornaments 8/128 And 8/129, Moti Katra, Hing Ki Mandi, Agra, Uttar Pradesh- 282003			
3.	**The Legal Heirs/representative(s) of Poonam Yadav (Since Deceased)** 6/22 Moti Katra Agra Fort, Agra, Uttar Pradesh- 282003 **Also At:** The Legal Heirs/representative(s) Of Poonam Yadav (since Deceased) 6/36 Moti Katra, Agra Fort Ho, Agra, Uttar Pradesh- 282003. **Also At:** The Legal Heirs/representative(s) of Poonam Yadav (Since Deceased) 8/128 and 8/ 129, Moti Katra, Hing Ki Mandi, Agra, Uttar Pradesh- 282003.			

The above borrowers and /or their guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Please note that this publication is made without prejudice to such rights and remedies as are available Bank against the borrower(s) /guarantor(s)/mortgagor(s) of the said loan/facility under the law. You are further requested to note that as per section 13(13) of the said act, you are restrained /prohibited from disposing of or dealing with the above secured asset or transferring by way of sale, lease or otherwise of the above secured asset, without our prior written consent.

Place: Agra
Date : 02-11-2026

Authorised Officer
RBL Bank Ltd.

OBSC PERFECTION LIMITED

Registered Office: 6-F, 6th Floor, M-6 Uppal Plaza, Jasola District Center, New Delhi-110025
CIN: L27100DL2017PLC314606 Tel: 011-26972628
Website: www.obscperfection.com, E-mail: ig@obscperfection.com, abhishek@obscperfection.com

Unaudited Financial Results for the Quarter and Half Year Ended 30 September 2026

(Rupees in Lakhs)

Sr. No.	Particulars	Quarter Ended 30-09-26 (Unaudited)	Quarter Ended 30-06-26 (Unaudited)	Quarter Ended 30-09-25 (Unaudited)	Half Year Ended 30-09-26 (Unaudited)	Half Year Ended 30-09-25 (Unaudited)	Year Ended 31-03-26 (Audited)
1	Total income from operations (net)	9,403.10	7,871.49	4,767.73	17,274.59	9,033.69	22,351.83
2	Net profit / (loss) for the period before tax and exceptional items	1,267.89	1,126.74	672.77	2,394.63	1,287.75	3,177.85
3	Net profit/(loss) for the period before tax and after exceptional items	1,267.89	1,126.74	672.77	2,394.63	1,287.75	3,177.85
4	Net profit / (loss) for the period after tax	1,235.40	947.43	547.77	2,182.83	1,050.98	2,701.46
5	Total comprehensive income for the period	1,235.40	947.43	547.77	2,182.83	1,050.98	2,701.46
6	Paid-up equity share capital	2,728.52	2,584.56	2,445.24	2,728.52	2,445.24	2,584.56
7	Other Equity						14,611.85
8	Earnings per share (Face value per share Rs.10/-each)						
	a) Basic (Rs. per share)	4.53	3.67	2.24	8.00	4.30	10.45
	b) Diluted (Rs. per share)	4.53	3.67	2.24	8.00	4.30	12.62

Notes:
1 The above Unaudited financial results of OBSC Perfection Limited (the "Company") for the Quarter and Half-year ended September 30, 2026. The Audit Committee and Board of Directors of the Company have reviewed and approved the financials at its meeting held on Oct 31, 2026.
2 The Statutory Auditors have expressed an unmodified review opinion on these results and have issued an unmodified conclusion.
3 The Company is engaged in the business of manufacturing of precision metal components used by various industries for different applications which comes under a single business segment and hence Segment Reporting as per "AS-17" is not applicable.
4 The figures for the corresponding previous period have been regrouped / reclassified wherever necessary.
5 The Figures for the quarter ended September 30, 2026 and September 30, 2025 are the balancing figures between unaudited figures in respect of the six months period ended September 30, 2026 and September 30, 2025 and the unaudited published figures till June 30, 2026 and June 30, 2025 respectively, which were subject to limited review.
6 During the quarter and half year ended September 30, 2026, the Company has allotted 14,39,600 equity shares of INR 10/- each, consequent to the preferential allotment at INR 601 per share.
7 There were no investor Complaints pending during the period under review.
8 There were no exceptional and Extra-Ordinary items for the reporting period.

By Order of the Board
OBSC Perfection Ltd.,
(Formerly known as OBSC Perfection Pvt Ltd.)

Sd/- (Saksham Leekha) Mg Director DIN No. 07389575
Sd/- Asha Narang Director DIN 00296714

Place: New Delhi
Dated: 31.10.2026

BAJAJ FINANCE LIMITED

Registered Office: C/o Bajaj Auto Limited Complex, Mumbai - Pune Road, Akurdi, Pune -411035,
Branch Office : Bajaj Finance Ltd,Near Bus Stand Ground Floor Gohana ,Haryana,131301
Branch Office: Bajaj Finance Limited, Ram Roop Complex 2Nd Floor, C-13, Masoodabad Choraha, GT Road, Aligarh, Uttar Pradesh 202001

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of **Bajaj Finance Limited (BFL)**. under the provisions of the Securitisation and Reconstruction of Financials Assets and Enforcement of Security Interest Act,2002 and in exercise of powers conferred under Sec.13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice under Section 13(2) of the Act by registered post ("Notice") calling upon the Borrowers/Co-borrowers mentioned hereunder to repay the amount mentioned in the notice U/s.13(2) of the said Act within a period of 60 days from the date of receipt of the said notice.
The Borrowers/Mortgagors/Guarantors named below having failed to repay the said amount, notice is hereby given to the Borrowers/Mortgagors/Guarantors and public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on me under Sec.13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.
The borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the Bajaj Finance Limited, for the amount mentioned herein below along with interest thereon at contracted rate.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No./Name of the Borrower(s)/ Mortgagor(s)/Guarantor(s)	Description of Secured Immovable Property	Date of Notice U/s.13(2) and U/s.13(2) Notice Amount and Date of Possession
LAN: PW50PFB19553652 **1. Jai Ambey Refriration thr. Its Prop. Naveen Kumar, R/o.** Opp. Dhawan Petrol Pump Rohtak Road, Gohana Sonipat Haryana 131301 Contact: 7015692608 Email id: nkankarwal75@ gmail.com **Also at,** R/o. Khewat No.- 456//425, Khata No.- 478, Khasra, No.42// 17/2 (0-12),24 (3-9) Vill.Garhi Sari, Namdar Khan GP Limit Teh. Gohana 131301 **2. Jai Mata Di Trading Co. thr. Its Prop.Manjita, R/o.** Khasra -1860 Kila-3-1 Kathik Bestie Gohana Ganga Ram Market Opp Dhawan Petrol Pump Gohana Sonipat Haryana,131301 Contact: 7988622604 Email id: nkankarwal75@gmail.com **3. Manjita Manjita C/o Naveen Kumar, 4. Naveen Kankarwal S/o Prem Singh, Sr. No. 3 & 4 R/o.** New Sabji Mandi Garhi Sarai Namdar Khan 38 Gohana Sonipat Haryana,131301,Contact: 7015692608 Email id: nkankarwal75@gmail.com	All the piece and parcel of Khewat No.- 456//425, Khata No.- 478, Khasra, No. 42//17/2(0-12),24 (3-9) Village Garhi Sari, Namdar Khan, GP Limit Tehsil Gohana 131301 along with proportionate share in common areas (Area adm. 1890 Sq.Ft.) **Boundaries:** East: Gali; West: Plot of Other; North: Plot of Suresh; South: Gali	**17.08.2026** **Rs. 6680644/-** (Rupees Sixty Six Lakhs Eighty Thousand Six Hundred Forty Four Only) **POSSESSION DATE 29.10.2026**
LAN: P586PBL2468299 **1. Iswar Enterprises thr. Its prop. Raja , R/o.** 0 Mullapada Bhujpura Aligarh Uttar Pradesh 202001 Contact: 8791022389 Email id: rk9984705@gmail.com **Also at,** R/o. Khet No.- 3331, Mulla Para Bhujpura Par. & Teh. Koil Dist. Aligarh U.P. 202001 **2. Raja Raja S/o Jamiruddin, R/o.** Mullapada Bhujpura Mullpara Aligarh Uttar Pradesh 202001 Contact: 8791022389 Email id: rk9984705@gmail.com **3. Sitara Begum W/o Jamiruddin, R/o.** 1188 G Mullapara Bhujpura Koil, Aligarh Uttar Pradesh 202001, Contact: 8791022389 Email id: rk9984705@gmail.com **4. Jamiruddin Jamiruddin S/o Saukat Ali, R/o.** Mullapada Bhujpura Aligarh Uttar Pradesh 202001Contact: 8791022389 Email id: rk9984705@gmail.com	All the piece and parcel of Khet No.- 3331, Mulla Para Bhujpura Par. & Teh. Koil Dist. Aligarh U.P. 202001 along with proportionate share in common areas (Area adm. 999 Sq.Ft.) **Bounded as:** East: H/o Ram singh; West: 12' Wide Road; North: H/o Amanat Khan; South: H/o Bhoop Singh	**17.07.2026** **Rs. 20,82,278.75/-** (Rs Twenty Lakhs Eighty Two Thousand Two Hundred Seventy Eight & Seventy Five Paisa Only) **POSSESSION DATE 30.10.2026**

Date : 31.10.2026, Place : UP & HARYANA

Sd/- Authorised Officer, Bajaj Finance Limited

Utkarsh Small Finance Bank
Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: 1st, Floor, 2/9 West Patel Nagar, Near Metro Piller No- 191 New Delhi, Pincode- 110008
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

(Appendix IV) POSSESSION NOTICE FOR IMMOVABLE PROPERTY [under rule 8(1)]

Notice is hereby given under the securitization and Reconstruction of Financial Assets and enforcement (Security) interest Act, 2002 and in exercise of powers conferred under 13(12) read with rule 3 of Security interest (enforcement) rules 2002, the authorised officer issued a Demand notice on the dates notes against each account as mentioned hereinafter, calling them to repay the amount within 60 days from the date of receipt of the said notice.The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken **Possession** of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on the dates mentioned against each account. The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of **UTKARSH SMALL FINANCE BANK LIMITED** for the amounts and interests thereon mentioned against each account herein below:
The attention of the borrowers detailed hereunder is invited to the provisions of subsection (8) of the section 13 of the Act, in respect of the time available, to redeem the secured assets.

Sr. No.	Name of the Branch	Name of the Account	Name of the Borrower/Guarantor (Owner of the Property)	Date of Demand Notice	Date of Possession Notice	Amount Outstanding as on the date of Demand Notice
1	Karnal	Client Name - Chhoker Khal Bhandar Account Number - 1571060000006231	M/s Chhoker Khal Bhandar Through Its Proprietor (Borrower) Mr.Naresh Kumar S/o Mr.Shobha Chand (Co-Borrower) Mrs.Munesh W/o Mr.Naresh Kumar (Co-Borrower) Mr.Sagar Chhoker S/o Mr.Naresh Kumar (Co-Borrower)	10-08-2026	28-10-2026	₹ 60,16,535/-

Description of Property/ies (all the part & parcel of the property consisting of): All that part and parcel of the Residential Plot measuring 666Sq Yars.i.e 01Kanal,02Marla,being 22/608 share out of land measuring 30Kanal,08Marla comprised in khewat No-72,khatoni No-75, Rect.No-59, Killa No-17/2/2(5-10),18/2(5-0),23(8-0), Rect No-72,Killa No-3/2(3-8),4/2/1(6-0),8/1(2-8),17/10(0-2),Jamabandi year-2019-20,situated with revenue estate of Village-Narayana, Tehsil-Samalkha Distt-Panipat Property Bounded by- East: Road North:House of Meghraj West: Remaining Land South:Plot of Radha

Date: 02-11-2026
Place: Karnal

Sd/-
(Authorized Officer)(Pardeep Kumar)
Utkarsh Small Finance Bank Ltd.

Bank of Maharashtra
बैंक ऑफ महाराष्ट्र
एक परिवार एक बैंक

Zonal Office: B-192/A, Sector 52, Noida, Gautam Buddha Nagar, UP-201301
Email ID: recovery_noi@bankofmaharashtra.bank.in
Head Office: Lokmangal, 1501, Shivajinagar, Pune-5

[Rule 8(1)] POSSESSION NOTICE (For immovable properties)

Whereas, the undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated mentioned below calling upon the borrower and guarantor to repay outstanding amount (mentioned below) within 60 days from the dated of receipt of the said Notice. This Notice was sent by Regd. AD post and Speed Post.
The borrower having failed to repay the amount, the undersigned has taken **Symbolic Possession,** of the properties described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on dates mentioned below.
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the properties will be subject to the charge of Bank of Maharashtra, Branch for an amount herein above mentioned.
The borrower's attention is invited to the provisions of sub-section 8 of Sec. 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Branch / Name & Address of Borrowers & Guarantor(s)	Details of Property	Date of Demand / Date of Possession	Amount Due
1.	Branch: Mathura / **1. Mr Ibrahim S/O Mr Suleman** Address: Radhey Shyam Colony, Jaisinghpura, Bangar, PO Gayatri Tapo Bhumi Dist Mathura, Uttar Pradesh 281003 **2. Mr Suleman S/O Shri Jalaluddin** Address: Radhey Shyam Colony, Jaisinghpura, Bangar, PO Gayatri Tapo Bhumi Dist Mathura, Uttar Pradesh 281003	**Name of Owner: Mr Suleman S/O Shri Jalaluddin** **Details of Property:** Equitable mortgage of Residential/ Commercial Property situated at Plot No. 12-A, bearing Khasra No.235 mi, Mauza Jaisinghpura Banger, Inside New Radhey Shyam Colony, Ward No 16-A, Tehsil & Distt Mathura, admeasuring 78.04 sq. mtr which is under the ownership of Mr Suleman S/O Shri Jalaluddin and bounded as follows: East: Rasta 18' Wide; West: Plot of Mannu & Bangali ; North: Plot of Pappu; South: Plot of Sardar. **CERSAI ID- 200082837771**	**20.08.2026** **29.10.2026**	**Rs. 20,85,914.75/-** (Rupees Twenty Lakhs Eighty Five Thousand Nine Hundred Fourteen and Paise Seventy Five Only) plus interest thereon at contractual rate in the account number w.e.f. 20/08/2026 along with penal interest @ 2% and other charges/expenses
2.	Branch: Agra / **1. M/s Maa Durga Cloth Emporium,** Proprietor Mr. Sumit Pachauri S/o Mr. Kailash Pachauri Address: Main Bazar, Malpura, Agra, Uttar Pradesh -283102 Also at: 135, Malpura, Agra, Uttar Pradesh -283102 **2. Mr. Sumit Pachauri S/o Mr Kailash Pachauri,** Address: S/O Kailash Chand Pachauri, Malpura, Agra, Uttar Pradesh -283102. Also at: 135, Malpura, Agra, Uttar Pradesh -283102. **3. Mrs. Urmila Pachauri W/o Kailash Chand Pachauri,** Address: 135, Malpura, Agra, Uttar Pradesh -283102. **Also at:** W/O Kailash Chand Pachauri, Malpura, Agra, Uttar Pradesh - 283102. **4. Mr. Jatin Sharma S/o Om Prakash Sharma,** Address: 1937/7, Avas Vikas Colony, Sikandra, Agra, UP-282007.	**Name of Owner: Mrs. Urmila Pachauri W/o Mr. Kailash Chand Pachauri** **Details of Property:** Equitable mortgage of House situated at Malpura Agra Uttar Pradesh with area 229.92 Sq. Mtrs owned by Mrs. Urmila Pachauri W/o Mr. Kailash Chand Pachauri with boundaries: East – House of Dariyav Singh ; West – Rasta then Property of Shiv Prakash etc.; North – Common Passage then house of Dau Dyal & Surendra; South – House of Nyaychand. **CERSAI Asset ID- 200036966286**	**12.08.2026** **30.10.2026**	**Rs. 15,33,636.08/-** (Rupees Fifteen Lakhs Thirty Three Thousand Six Hundred Thirty Six and Paise Eight only) plus interest thereon at contractual rate in the account number w.e.f. 12/08/2026 along with penal interest @ 2% and other charges/expenses

Date: 02.11.2026, Place: Mathura, Agra

Authorised Officer, Bank of Maharashtra

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF AGMOTEX FABRICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AGMOTEX FABRICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/03/1994
3.	Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17297UP1994PTC016198
5.	Address of the registered office and principal office (if any) of corporate debtor	3/239, Vishnupuri Nawab Ganj, Kanpur, Uttar Pradesh, India, 208002
6.	Insolvency commencement date in respect of corporate debtor	26.10.2026 (Order Received by IRP on 31.10.2026)
7.	Estimated date of closure of insolvency resolution process	29.04.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Vishrut Jain** **IBBI/IPA-001/IP-P-02987/2025-2026/14599**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	19/195, Gandhi Road, Baraut, Baghpat, Uttar Pradesh - 250611 **Ipvishrutjain@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	19/195, Gandhi Road, Baraut, Baghpat, Uttar Pradesh - 250611 **cirp.agmotexfabrics@gmail.com**
11.	Last date for submission of claims	14.11.2026 (as order was Communicated to the IRP on 31.10.2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Data not available as on date
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Data not available as on date
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) **https://ibbi.gov.in/home/downloads** (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Agmotex Fabrics Private Limited on 26.10.2026, order Received by IRP on 31.10.2026.

The creditors of Agmotex Fabrics Private Limited, are hereby called upon to submit their claims with proof on or before14.11.2026 to the interim resolution professional at the address at entry No. 10, hereinabove.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vishrut Jain
Interim Resolution Professional
in the matter of Agmotex Fabrics Private Limited
IBBI/IPA-001/IP-P-02987/2025-2026/14599
AFA Valid upto 30-June-2027

Date : 02.11.2026
Place: New Delhi.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015. (Haryana) and **Branch Office at:- SCO-2, Leela Bhawan Opp Income Tax office, Patiala -147001** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
Mr. Banty Mrs. Sunita (Prospect No- IL10463022)	**10/02/2026 Rs.923617/-**(Rupees Nine Lakh Twenty three Thousand Six Hundred and Seventeen Only) **Bid Increase Amount Rs.25000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing House no. 6, bearing Khewat/Khatoni no. 559/679 to 684, Khasra no. 183//2(4-2),3/2(815), 8(7-0), 9(64),12/1(2-0), 13(8- 0), 10/2min(211),184// 6/1(3-3), 183//10/1(4-0), 10/2min(1-5), 3/1(0- 5),14/1(40),184//6/ 2(0-13), 177//22/2(2-15) situated at Fatehpur Road,Vill. Sanour, Tehsil & Distt. Patiala 147103. Area Admeasuring (In Sq. Ft.): Property Type: Land_Area, Super_Built_Up_Area, Built_Up_Area Property Area: 594.00, 534.00, 483.00	**16/10/2026** **Total Outstanding As On Date 09/10/2026 Rs. 1023014.71/ -** (Rupees Ten Lakh Twenty Three Thousand Fourteen and Seventy One Paise Only)	**Rs.1023000/-** (Rupees Ten Lakh Twenty Three Thousand Only) **Earnest Money Deposit (EMD) Rs.102300/-** (Rupees One Lakh Two Thousand Three Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
04/12/2026 1100 hrs -1400 hrs.	07/12/2026 till 5 pm.	09/12/2026 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have tovisit https://www.iiflonehome.com and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.
For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount.

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: //www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline Numbers:@1800 2672 499.**
8. **For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com**
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Chandigarh, Date: 02-11-2026

Sd/- Authorised Officer, IIFL Home Finance Limited.

वरिष्ठ अधिवक्ता की अपहरण के बाद हत्या, कानपुर में मिला शव

जमीन संबंधी विवाद बताई वजह, तीन संदिग्ध हिरासत में लिए गए

जालौन, 1 नवंबर (भाषा)।

जालौन जिले में वरिष्ठ अधिवक्ता गयादीन अहिरवार की अपहरण के बाद हत्या कर दी गई और उनका शव कानपुर नगर के सचेंडी क्षेत्र से बरामद किया गया। पुलिस ने रविवार को यह जानकारी दी। पुलिस ने मामले में तीन संदिग्धों को हिरासत में लिया और प्रारंभिक जांच में हत्या की वजह जमीन संबंधी विवाद बताई जा रही है।

पुलिस अधीक्षक सुरेश चंद्र रावत ने बताया कि अधिवक्ता गयादीन अहिरवार शनिवार को उरई स्थित न्यायालय आए थे और वहां से लौटकर कालपी पहुंचने के बाद उन्होंने अपने बेटे को बस अड्डे पर बुलाया था। उन्होंने बताया कि आरोप है कि इसी दौरान एक व्यक्ति अधिवक्ता से मिलने आया और किसी फाइल पर चर्चा करने के बहाने उन्हें अपनी कार में बैठाकर ले गया। रावत ने बताया कि कुछ समय बाद अधिवक्ता का मोबाइल फोन बंद हो गया और काफी देर तक उनसे संपर्क नहीं होने पर परिजनों ने पुलिस को सूचना दी। मामले की गंभीरता को देखते हुए पुलिस की कई टीमें गठित कर उनकी तलाश शुरू की गई। पुलिस अधीक्षक ने बताया कि तकनीकी सर्विलांस और सीसीटीवी फुटेज की मदद से पुलिस ने तीन संदिग्धों को हिरासत में लिया तथा उनकी निशानदेही पर अधिवक्ता का शव कानपुर नगर के सचेंडी क्षेत्र से बरामद किया गया।

लखनऊ में चाकू से हमला कर युवक की हत्या

लखनऊ, 1 नवंबर (भाषा)।

उत्तर प्रदेश की राजधानी लखनऊ के सआदतगंज क्षेत्र में शनिवार रात अंबेडकर पार्क के पास चाकू से हमला कर 24 वर्षीय एक युवक की हत्या कर दी गई।

पुलिस सूत्रों ने रविवार को बताया कि शनिवार रात करीब साढ़े नौ बजे सआदतगंज थाने को सूचना मिली कि अंबेडकर पार्क के पास एक युवक पर धारदार हथियार से हमला किया गया है। स्थानीय पुलिस मौके पर पहुंची और घायल युवक को तत्काल उपचार के लिए किंग जार्ज चिकित्सा विश्वविद्यालय के ट्रामा सेंटर भेजा गया। मृतक की पहचान सआदतगंज थाना क्षेत्र के रामनगर निवासी रेहान के रूप में हुई है।

भाकियू अराजनैतिक ने बैठक में लिया निर्णय

बकाया भुगतान नहीं होने तक सिंभावली मिल नहीं चलने देंगे

हापुड़, 1 नवंबर (जनसत्ता)।

भाकियू अराजनैतिक ने रविवार को किसानों की एक बैठक में निर्णय लिया कि यदि सिंभावली चीनी मिल ने किसानों के बकाया का भुगतान नहीं किया तो किसान मिल नहीं चलने देंगे।



भारतीय किसान यूनियन (अराजनैतिक) की यह नुक्कड़ पंचायत ग्राम माधापुर में सुनील गुर्जर के आवास पर सम्पन्न हुई। पंचायत की अध्यक्षता मूलचंद गुर्जर ने की तथा संचालन सुरेंद्र नागर ने किया। बैठक का आयोजन सिंभावली ब्लाक अध्यक्ष पवन फौजी द्वारा किया गया। पंचायत में बताया गया कि मीडिया के माध्यम से सूचना प्राप्त हुई कि सिंभावली शुगर मिल को दिनांक 11-11-2026 से चलाने की तैयारी है। इस पर किसानों में भारी रोष व्याप्त हो गया।

पंचायत में सर्वसम्मति से निर्णय लिया गया कि जब तक किसानों का बकाया 120 करोड़ रुपए का भुगतान नहीं होता और आने वाले पेराई सत्र के गन्ने के भुगतान की लिखित जिम्मेदारी शुगर मिल प्रबंधन नहीं लेता, तब तक सिंभावली शुगर मिल व उसके क्रय केंद्रों को किसी भी हालत में चलने नहीं दिया जाएगा। पंचायत में चेतावनी दी गई कि यदि क्षेत्र के किसानों के साथ अन्याय हुआ तो तीन नवंबर को मेरठ में होने वाली महापंचायत में इस मुद्दे को प्रमुखता से उठाया जाएगा और मेरठ कमिश्नरी पर आंदोलन होगा। साथ ही सिंभावली चीनी मिल पर अनिश्चितकालीन धरना-प्रदर्शन शुरू किया जाएगा, जिसकी समस्त जिम्मेदारी गन्ना विभाग व प्रशासन की होगी। पंचायत में जिलाध्यक्ष पवन गुर्जर, ब्लाक अध्यक्ष पवन फौजी, जयपाल सिंह, असी ठेकेदार, रूपराम सिंह सहित सैंकड़ों किसान मौजूद रहे।



परीक्षा प्रयागराज में रविवार को उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग प्रारंभिक पात्रता परीक्षा में शामिल होने से पहले एक उम्मीदवार की तलाशी लेता सुरक्षा अधिकारी।

सड़क हादसे में मां-बेटे और पौत्री की मौत

मिर्जापुर, 1 नवंबर (जनसत्ता)।

जिले के जमालपुर थाना क्षेत्र के जिवनाथपुर-कंचनपुर मार्ग पर स्थित डोहरी गांव के पास रविवार शाम ट्रक की टक्कर से मां-बेटे और दो वर्षीय पोती की घटनास्थल पर ही हो गई है। तीनों मोटरसाइकिल पर सवार थे और अपनी रिश्तेदारी चंदौली लौट रहे थे। घटना से गुस्साई भीड़ ने रोड़ जामकर कर विरोध किया। अभी दो दिन पहले इसी तरह मोटरसाइकिल सवार मां-बेटे और पौत्र की मौत हुई थी।

पुलिस के अनुसार जमालपुर थाना क्षेत्र के भडेवर गांव निवासी श्यामरती देवी अपने पुत्र नीतेश कुमार और अपनी दो साल की पौत्री अंकिता के साथ चंदौली जिले के पीपरा गांव अपनी रिश्तेदारी गए थे। रविवार शाम तीनों घर वापस लौट रहे थे। जिवनाथ कंचनपुर मार्ग पर डोहरी गांव के पास एक ट्रक की चपेट में आ गए। तीनों की घटनास्थल पर ही मौत हो गई। घटना की सूचना पर पहुंची पुलिस ने तीनों शवों को कब्जे में लेकर पोस्टमार्टम रिपोर्ट के लिए भेज दिया। सड़क दुर्घटना की सूचना मिलने पर स्थानीय ग्रामीणों ने घंटों सड़क जाम कर रखा। मौके पर पहुंचे अधिकारियों ने समझा बुझाकर कर किसी तरह जाम खाली कराया।

खड़े वाहन से टकराया टैंकर, दोनों चालकों की गई जान

भदोही, 1 नवंबर (भाषा)।

भदोही जिले में राष्ट्रीय राजमार्ग पर गेराई पावर हाउस के पास रविवार तड़के एक आक्सीजन टैंकर के सड़क किनारे खड़े टैंकर से टकरा जाने की दुर्घटना में दोनों वाहनों के चालकों की मौत हो गई।

पुलिस ने बताया कि हादसा गोपीगंज थाना क्षेत्र में हुआ। गोपीगंज थाना प्रभारी निरीक्षक सच्चिदानंद पांडेय ने बताया कि खड़े टैंकर के चालक नूर मोहम्मद (38) ने प्रयागराज से वाराणसी जाते समय तकनीकी खराबी आने के कारण वाहन सड़क किनारे खड़ा कर दिया था। उन्होंने बताया कि नूर सड़क पर बैठकर टैंकर के पिछले हिस्से की जांच कर रहा था, तभी प्रयागराज से वाराणसी की ओर जा रहा तेज रफ्तार ऑक्सीजन टैंकर खड़े टैंकर से टकरा गया। अधिकारी ने बताया कि टैंकर से कुचलकर नूर मोहम्मद की मौत हो गई, जबकि आक्सीजन टैंकर के चालक राम प्रीत यादव (55) ने भी हादसे में दम तोड़ दिया।

उन्नाव : नदी से मिला व्यवसायी के पुत्र का शव

उन्नाव, 1 नवंबर (जनसत्ता)।

शुक्रवार शाम गंगा की तेज धारा में कार समेत गिरे व्यवसायी पुत्र का शव शनिवार देर रात चौबेपुर के बंदी माता घाट पर नदी के किनारे पाया गया।

> पिता ने लगाया हत्या का आरोप, पांच को किया नामित।

बता दें कि जिले के थाना फतेहपुर चौरासी क्षेत्र के गांव बाबरअली खेड़ा निवासी विजय कुमार गौर प्रापर्टी डीलर का काम करते हैं, जबकि उनका बेटा उन्नाव में गौर बूट हाउस के नाम से दुकान चलाता था। मृतक के पिता ने बताया कि परिवार में पत्नी सुभा गौर, बेटी नुकूल और इकलौता बेटा तारुष (27) था। लगभग पांच महीने पहले बेटे ने लखनऊ में जूते-चप्पलों का थोक कारोबार भी शुरू किया था। माल की खरीद-बिक्री और हिसाब-किताब की जिम्मेदारी उसी के पास थी। वह तीन-चार दिन में लखनऊ जाता था। 30 अक्तूबर की शाम तारुष की दुकान पर काम करने वाला कर्मचारी विजय राजपूत घर आया। उसने तारुष को शिवराजपुर चलकर सस्ते दाम पर माल खरीदने की बात कही। जिसे लखनऊ में अच्छे दाम पर बेचने से मुनाफा होगा। उसकी बातों पर भरोसा करके तारुष कार लेकर निकल गया। वह माल खरीदने के लिए अपने साथ तकरीबन तीन लाख रुपए भी साथ ले गया था। देर रात तक तारुष के घर न लौटने पर परिजनों ने फोन किया, लेकिन उसका मोबाइल स्विच आफ मिला। परिवार ने कर्मचारी विजय राजपूत से संपर्क किया, जिसने बताया कि कार तेज रफ्तार में थी और सफीपुर के सरैया घाट के पास अनियंत्रित होकर गंगा नदी में गिर गई।

भूमि विवाद में किसान पर जानलेवा हमले के मामले में चार को उम्रकैद

मुजफ्फरनगर, 1 नवंबर (जनसत्ता)।

मुजफ्फरनगर जिले की एक विशेष अदालत ने 16 साल पुराने भूमि विवाद में किसान और उसके परिवार पर जान से मारने की नीयत से हमला करने के मामले में चार दोषियों को उम्रकैद की सजा सुनाई है। शासकीय अधिवक्ता आशीष कुमार ने रविवार को बताया कि विशेष न्यायाधीश विजय कुमार ने शनिवार को रामअवतार, उसके बेटे प्रदीप, कुंवरपाल और जावेश्वर को दोषी ठहराते हुए प्रत्येक पर एक लाख पांच हजार 500 रुपए का जुर्माना भी लगाया।

कुमार ने बताया कि घटना 28 मार्च 2010 को रामराज थाना क्षेत्र के हुसैनपुर गांव में हुई थी। उन्होंने बताया कि आरोपियों को दलित किसान विकास के जमीन पर कब्जे को लेकर आपत्ति थी और वे वहां खड़ी फसल काट रहे थे। अभियोजन पक्ष के मुताबिक, विकास ने जब इसका विरोध किया तो आरोपियों ने उस ... और इस दौरान विकास को गोली लगी, जबकि परिवार ... भी घायल हुए।

पुजारी को आजीवन कारावास

मथुरा, 1 नवंबर (जनसत्ता)।

जिले की एक विशेष अदालत ने मंदिर में आने वाली बच्चियों और नाबालिग लड़कियों को प्रसाद का लालच देकर उनके अश्लील वीडियो बनाने और उन्हें इंटरनेट के जरिए विदेशी लोगों को बेचने के मामले में एक पुजारी को दोषी ठहराते हुए उम्रकैद की सजा सुनाई। अपर जिला एवं सत्र न्यायाधीश (विशेष पाक्सो एक्ट-द्वितीय) ब्रजेश कुमार ने दोषी पर 1.43 लाख रुपए का जुर्माना भी लगाया और इसकी पूरी राशि पीड़िताओं को देने का आदेश दिया। आरोपी मंदिर आने वाली छोटी बच्चियों को लालच देकर एक कमरे में ले जाकर उनके साथ अश्लील हरकतें कर वीडियो बनाता था।

खबर कोना

हापुड़ : गढ़ रोड पर पुल के नीचे लावारिस हालत में मिली गर्भवती

हापुड़, 1 नवंबर (जनसत्ता)।

देहात थाना क्षेत्र से एक सनसनीखेज और संवेदनशील मामला सामने आया है, जहां गढ़ रोड पुल के नीचे शुक्रवार देर रात एक गर्भवती महिला बेहद बदहवास हालत में पड़ी हुई मिली। राहगीरों की सूचना पर हरकत में आई पुलिस और स्वास्थ्य विभाग की टीम ने तुरंत मानवता दिखाते हुए महिला को रात करीब ढाई बजे हापुड़ सामुदायिक स्वास्थ्य केंद्र (सीएचसी) में भर्ती कराया। सीएचसी के डाक्टरों के मुताबिक, हालत गंभीर होने के चलते महिला का तुरंत इलाज शुरू किया गया। प्रसव पीड़ा बढ़ने पर शनिवार तड़के करीब साढ़े चार बजे महिला ने एक स्वस्थ बेटे को जन्म दिया। गनीमत यह रही कि जच्चा और बच्चा दोनों की हालत पूरी तरह स्थिर और सामान्य बनी हुई है।

पुलिस मुठभेड़ में 25 हजार रुपए का इनामी गोतस्कर घायल, गिरफ्तार

बरेली, 1 नवंबर (जनसत्ता)।

थाना आंवला की पुलिस ने 25 हजार रुपए के इनामी गोतस्कर को मुठभेड़ में घायल करके गिरफ्तार किया है। क्षेत्राधिकारी हेमंत उपाध्याय ने बताया कि आरोपी के खिलाफ विभिन्न थानों में गोतस्करी से संबंधित 19 मुकदमे पहले से दर्ज हैं। पुलिस ने बताया कि थाना आंवला क्षेत्र में नौ अक्तूबर को गोवध का एक मामला अज्ञात के खिलाफ दर्ज किया गया था। इस घटना के अनावरण के लिए चार पुलिसदलों का गठन किया गया। विवेचना के दौरान आरोपियों को चिन्हित किया गया, जिनमें से एक शातिर आरोपी रामपुर निवासी छोटा उर्फ रिजवान पर 25 हजार रुपए का इनाम घोषित किया गया था।

मोदीनगर : रास्ते के विवाद में मारपीट, एक गंभीर रूप से घायल

मोदीनगर, 1 नवंबर (जनसत्ता)।

भोजपुर थाना अंतर्गत कस्बा फरीदनगर में गली में रास्ते को लेकर चल रहा विवाद मारपीट तक पहुंच गया। भोजपुर थाना क्षेत्र के कस्बा फरीदनगर में कुछ लोगों पर घर में घुसकर परिवार के साथ मारपीट करने और जानलेवा हमला करने का आरोप लगाया है। हमले में वीर सिंह गंभीर रूप से घायल हो गए। आरोपित जान से मारने की धमकी देकर फरार हो गए। पीड़ित ने पुलिस को तहरीर दी है। शफरीदनगर निवासी वीर सिंह के मुताबिक, उनका पड़ोसियों से गली में रास्ते को लेकर विवाद चल रहा है। आरोप है कि इसी रंजिश में कुछ लोग जबरन उनके घर में घुस आए और गाली-गलौज करने लगे। विरोध करने पर आरोपियों ने उनके साथ मारपीट की और ताबड़तोड़ वारकर घायल कर दिया।

यूनिफिन्ज कैपिटल इंडिया लिमिटेड

सीआईएन: L17111DL1982PLC013790

5वीं मंजिल, राजलोक बिल्डिंग, 24, नेहरू प्लेस, दक्षिण दिल्ली, नई दिल्ली-110019

फोन नं. +91149953454, 91-7373737316

30 सितम्बर, 2026 को समाप्त तिमाही और अर्ध वर्ष हेतु अलेखापरीक्षित वित्तीय परिणामों का सारांश

(लाख रुपये)

क्र. सं.	विवरण	तिमाही समाप्ति			अर्धवर्ष समाप्ति		वर्ष समाप्ति
		30.09.2026 (अलेखापरीक्षित)	30.06.2026 (अलेखापरीक्षित)	30.09.2025 (अलेखापरीक्षित)	30.09.2026 (अलेखापरीक्षित)	30.09.2025 (अलेखापरीक्षित)	31.03.202 (लेखापरीक्षि
1	परिचालन से कुल आय	23,365.84	12,907.47	18,021.45	41,387.29	21,206.11	51,156.9
2	अवधि के लिए शुद्ध लाभ कर एवं असाधारण मदों से पूर्व)	2,033.60	3,301.86	2,322.20	4,355.80	5,539.85	11,733.2
3	कर से पूर्व अवधि के लिए शुद्ध लाभ (असाधारण मदों के पश्चात)	2,033.60	3,301.86	2,322.20	4,355.80	5,539.85	11,733.2
4	कर के पश्चात अवधि के लिए शुद्ध लाभ (असाधारण मदों के पश्चात)	1,508.16	2,404.68	1,735.21	3,243.37	4,086.15	8,714.2
5	अवधि के लिए कुल व्यापक आय (लाभ (कर के पश्चात) और अन्य व्यापक आय (कर के पश्चात) से मिलकर)	1,507.70	2,401.58	1,734.75	3,242.46	4,083.05	8,712.4
6	प्रदत्त इक्विटी शेयर पूंजी (रु. 10 प्रत्येक का अंकित मूल्य)	4,426.81	885.36	4,426.81	4,426.81	885.36	4,426.8
7	आरक्षित		-	-	-	-	11,988.4
8	प्रति शेयर आय (मार्च को छोड़कर वार्षिकीकृत नहीं)						
	मूल ईपीएस	3.41	5.43	3.92	7.33	9.23	19.6
	तनुकृत ईपीएस	3.12	5.43	3.59	6.72	9.23	19.6

टिप्पणियां :

1. उपर्युक्त अलेखापरीक्षित परिणामों की लेखापरीक्षा समिति द्वारा समीक्षा की गई और अनुशंसा की गई तथा 31 अक्टूबर, 2026 को आयोजित निदेशक मंडल की बैठक ... अनुमोदित किया गया।
2. वित्तीय परिणाम कंपनी अधिनियम, 2013 की धारा 133 के साथ पठित कंपनी (भारतीय लेखांकन मानक) नियमों के अंतर्गत समय-समय पर यथासंशोधित निर्धारित भार... लेखांकन मानकों ('IndAS') के अनुसार तैयार किए गए हैं।
3. भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व एवं प्रकटीकरण आवश्यकताएं) विनियम, 2015 ("सूचीबद्धता विनियम") के विनियम 52(4) तथा भारतीय प्रति... और विनिमय बोर्ड के दिनांक 21 मई, 2024 के मास्टर परिपत्र संख्या SEBI/HO/DDHS/DDHS-PoD-1/P/CIR/2024/48 के अनुसरण में, कंपनी के गैर-परिवर्त... ऋणपत्रों पर लागू सीमा तक प्रकटीकरण अनुलग्नक-ए के रूप में संलग्न किए गए हैं।
4. 30 सितंबर, 2026 को समाप्त तिमाही के दौरान, कंपनी ने निजी नियोजन के माध्यम से कुल 15000 लाख रुपये (छमाही समाप्ति तक 30790 लाख रुपये) के सुरक्षित, रे... सूचीबद्ध, मोचनीय गैर-परिवर्तनीय ऋणपत्र जारी किए। उक्त गैर-परिवर्तनीय ऋणपत्र बीएसई लिमिटेड में सूचीबद्ध हैं।
5. कंपनी मुख्य रूप से वित्तपोषण के व्यवसाय में कार्यरत है और तदनुसार भारतीय लेखांकन मानक 108 – "परिचालन खंड" के अनुसार कोई अलग से रिपोर्ट करने यो... परिचालन खंड नहीं हैं।
6. 30 सितंबर, 2026 को समाप्त तिमाही और छमाही के पश्चात, कंपनी 21 अक्टूबर, 2026 और 23 अक्टूबर, 2026 को दो साइबर धोखाधड़ी की घटनाओं का लक्ष्य बनी, जि... कंपनी की स्वयं की निधियों से क्रमशः 7.69 करोड़ रुपये और 7.27 करोड़ रुपये, कुल मिलाकर 14.96 करोड़ रुपये की राशि का नुकसान हुआ। कंपनी ने आवश्यक शिका... दर्ज कराई हैं और स्टॉक एक्सचेंज को सूचित कर दिया है। लगभग 2.5 करोड़ रुपये की राशि पर ग्रहणाधिकार लगाया गया है। 30 सितंबर, 2026 को या उससे पहले ... अनधिकृत लेन-देन अथवा नुकसान की पहचान नहीं हुई थी। ये घटनाएँ रिपोर्टिंग अवधि के पश्चात की गैर-समायोजनकारी घटनाएँ हैं और तदनुसार 30 सितंबर, 2026 ... समाप्त तिमाही और छमाही के परिणामों में इनका कोई प्रभाव नहीं दिया गया है। वसूली की राशि घटाने के पश्चात 14.96 करोड़ रुपये का नुकसान 31 दिसंबर, 2026 ... समाप्त होने वाली तिमाही में मान्यता प्राप्त किया जाएगा।
7. उपर्युक्त, सेबी (सूचीबद्धता एवं अन्य प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 52 के अंतर्गत स्टॉक एक्सचेंजों में दाखिल किए गए त्रैमासिक और छमाही वि... परिणामों के विस्तृत प्रारूप का एक उद्धरण है। त्रैमासिक वित्तीय परिणामों का पूर्ण प्रारूप हमारी वेबसाइट www.unifinz.in के निवेशक कॉर्नर अनुभाग में उपलब्ध है।
8. पिछली अवधियों के आँकड़ों को, जहाँ आवश्यक समझा गया, वर्तमान अवधि के वर्गीकरण के अनुरूप बनाने के लिए पुनःसमूहीकृत/पुनर्व्यवस्थित किया गया है।

कृते और बोर्ड की ओर...
यूनिफिन्ज कैपिटल इंडिया लिमि...
एसडी...
मनीष अग्र...
निदे...
डीआईएन: 091977...

स्थान: नई दिल्ली
दिनांक: 31-10-2026

प्रपत्र फार्म 'ए'

सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

एग्मोटेक्स फैब्रिक्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

प्रासंगिक विवरण		
1.	कार्पोरेट देनदार का नाम	एग्मोटेक्स फैब्रिक्स प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	11/03/1994
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	आरओसी-कानपुर
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या/सीमित देयता पहचान संख्या	U17297UP1994PTC016198
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय और प्रमुख कार्यालय (यदि कोई हो) का पता	3/239, विष्णुपुरी नवाब गंज, कानपुर, उत्तर प्रदेश, भारत, 208002
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	26.10.2026 (अंतरिम समाधान पेशेवर (आईआरपी) को आदेश 31.10.2026 को प्राप्त हुआ)
7.	दिवालियापन समाधान प्रक्रिया को बंद होने की अनुमानित तिथि	29.04.2027
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	विश्रुत जैन IBBI/IPA-001/IP-P-02987/2025-2026/14599
9.	अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जो बोर्ड के पास पंजीकृत है।	19/195, गांधी रोड, बड़ौत, बागपत, उत्तर प्रदेश- 250611 Ipvishrutjain@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	19/195, गांधी रोड, बड़ौत, बागपत, उत्तर प्रदेश-250611 cirp.agmotexfabrics@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	14.11.2026 (चूंकि आदेश 31.10.2026 को अंतरिम समाधान पेशेवर (आईआरपी) को सूचित किया गया था।)
12	धारा 21 की उप-धारा (6ए) के खंड (बी) के तहत अंतरिम समाधान पेशेवर द्वारा सुनिश्चित किया गया	आज की तारीख तक डेटा उपलब्ध नहीं है।
13	दिवाला पेशेवरों के नाम किसी वर्ग में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए पहचान की गई (प्रत्येक वर्ग के लिए तीन नाम)	आज की तारीख तक डेटा उपलब्ध नहीं है।
14	(क) प्रासंगिक प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) https://ibbi.gov.in/home/downloads (ख) लागू नहीं (N.A.)

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण (NCLT) ने दिनांक 26.10.2026 को एग्मोटेक्स फैब्रिक्स प्राइवेट लिमिटेड के विरुद्ध कॉर्पोरेट दिवाला समाधान प्रक्रिया (CIRP) प्रारंभ करने का आदेश पारित किया है। उक्त आदेश अंतरिम समाधान पेशेवर (IRP) को दिनांक **31.10.2026** को प्राप्त हुआ है।

एग्मोटेक्स फैब्रिक्स प्राइवेट लिमिटेड के सभी लेनदारों को सूचित किया जाता है कि वे अपने दावों को आवश्यक प्रमाणों एवं दस्तावेजों के साथ दिनांक **14.11.2026** तक नीचे उल्लिखित अंतरिम समाधान पेशेवर के पते पर जमा कराएं।

वित्तीय लेनदारों को अपने दावे आवश्यक प्रमाणों सहित केवल इलेक्ट्रॉनिक माध्यम (ई-मेल आदि) से ही जमा कराने होंगे। अन्य सभी लेनदार अपने दावे आवश्यक प्रमाणों के साथ व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक माध्यम से जमा करा सकते हैं।

दावे के समर्थन में झूठे या भ्रामक प्रमाण अथवा दस्तावेज प्रस्तुत करने पर दंड लगाया जाएगा।

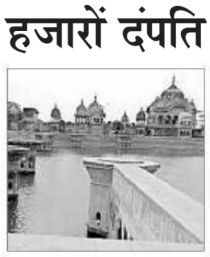
विश्रुत जैन अंतरिम समाधान पेशेवर
एग्मोटेक्स फैब्रिक्स प्राइवेट लिमिटेड के मामले में
IBBI/IPA-001/IP-P-02987/2025-2026/14599
ए एफ ए की वैधता 30 जून 2027 तक।

दिनांक : 02.11.2026
स्थान : नई दिल्ली।

मथुरा : अहोई अष्टमी पर राधाकुंड पहुंचे हजारों दंपति

मथुरा, 1 नवंबर (जनसत्ता)।

दीपावली से पूर्व अहोई अष्टमी के अवसर पर संतान सुख की कामना लेकर रविवार को हजारों दंपति उत्तर प्रदेश के मथुरा के प्रसिद्ध राधाकुंड पहुंचे और धार्मिक मान्यता के अनुसार राधाकुंड एवं श्यामकुंड में एक साथ स्नान किया। श्रद्धालुओं की भारी भीड़ को नियंत्रित करने और स्नान पर्व को सकुशल संपन्न कराने के लिए जिला प्रशासन एवं पुलिस ने व्यापक इंतजाम किए। धार्मिक मान्यता के अनुसार, अहोई अष्टमी के दिन राधाकुंड में पति-पत्नी के एक साथ स्नान करने से उन्हें राधारानी की कृपा प्राप्त होती है।



> पंडित रामेश्वर वशिष्ठ के अनुसार, इस परंपरा का संबंध भगवान श्रीकृष्ण द्वारा राधारानी को दिए गए एक वरदान से है। उन्होंने बताया कि श्रीकृष्ण ने वरदान दिया था कि अहोई अष्टमी के दिन राधाकुंड में स्नान करने वाले निःसंतान दंपतियों को एक वर्ष के भीतर संतान सुख प्राप्त होगा। वशिष्ठ ने दावा किया कि इस प्रसंग का उल्लेख ब्रह्म पुराण और गर्ग संहिता के गिरिराज खंड में भी मिलता है।

पंडित रामेश्वर वशिष्ठ के अनुसार, इस परंपरा का संबंध भगवान श्रीकृष्ण द्वारा राधारानी को दिए गए एक वरदान से है। उन्होंने बताया कि श्रीकृष्ण ने वरदान दिया था कि अहोई अष्टमी के दिन राधाकुंड में स्नान करने वाले निःसंतान दंपतियों को एक वर्ष के भीतर संतान सुख प्राप्त होगा। वशिष्ठ ने दावा किया कि इस प्रसंग का उल्लेख ब्रह्म पुराण और गर्ग संहिता के गिरिराज खंड में भी मिलता है। उन्होंने बताया कि इस अवसर पर दंपति स्नान के बाद अपनी पसंद का फल अर्पित करते हैं और पेठा फल का दान करते हैं। यह परंपरा लंबे समय से चली आ रही है। जिलाधिकारी चंद्रप्रकाश सिंह और वरिष्ठ पुलिस अधीक्षक श्लोक कुमार ने बताया कि श्रद्धालुओं की सुरक्षा एवं आवागमन सुगम बनाए रखने के लिए राधाकुंड की ओर आने वाले मार्गों पर भारी वाहनों का प्रवेश प्रतिबंधित किया गया था। उन्होंने बताया कि पूरे क्षेत्र को चार सुपर जोन, 13 जोन और 31 सेक्टरों में विभाजित कर प्रशासनिक एवं पुलिस अधिकारियों तथा जवानों की तैनाती की गई थी।